

DIVISION BENCH
COURT - II

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1632(KB)2018
IA(I.B.C)/1386(KB)2023, IA(I.B.C)/1304(KB)2023,
IA(I.B.C)/1869(KB)2023, IA(I.B.C)/1387(KB)2023,
IA(I.B.C)/1717(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	STRESSED ASSETS STABLIZATION FUND VS EASTERN SUGAR & INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Ratnanko Banerji, Sr. Adv.] For Applicant in IA(I.B.C)/1386(KB)2023
Mr. Rishav Banerjee, Adv.]
Mr. Shaunak Mitra, Adv.]
Mr. Z. Ali Al-quaderi, Adv.]
Mr. Aditya Sarkar, Adv.]

Mr. Surendra Kumar, Adv.] For Applicant (Sugarcane Industries Department)
Mr. Ghanshyam Pandey, Adv.] in IA(I.B.C)/1869(KB)2023
Ms. Amrita Pandey, Adv.]

Mr. Shaunak Mitra, Adv.] For the CoC
Mr. Avishek Das, Adv.]

Mr. Subodh Kumar Agrawal, CA] For the R1 to R6 in IA(I.B.C)/1717(KB)2022
Ms. Pooja Agarwal, Adv.]

ORDER

Ar.

1. Ld. Sr. Counsel/Counsel/Authorised Representative appearing on behalf of the parties present.
2. The hard copy of the supplementary affidavit that was directed to be produced in terms of our Order dated 09.05.2024 regarding to IA(I.B.C)/653(KB)2024 could not be filed due to defects. Let the same be filed in course of this week.
3. Since, Ld. Counsel Mr. Shaunak Mitra appearing on behalf of CoC want to deal with the same.
4. **IA(I.B.C)/1717(KB)2022:**
 - a. It is submitted that R1 to R5 has already submitted his reply affidavit. Let a copy of the reply affidavit be served to the Ld. Counsel Mr. Shaunak Mitra, who is pursuing the matter on behalf of the CoC.
 - b. Rejoinder, if any, be filed within a period of one week.
 - c. List this matter for further consideration on **21.08.2024**.
5. List the main CP along with rest of the IAs' for further consideration on **21.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)